

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI AND ORS Respondent(s)

(with appln. (s) for c/delay in filing slp)

Date : 17/04/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Akhilesh Kumar Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

unserved Fresh steps for the service of notice by usual mode to the
respondents shall be taken by the Ld.counsel fo
r the
petitioner within a period of three weeks. Dasti in addition is
permitted to be served through the Trial Court, the particulars of
which shall be furnished by the Ld.counsel for the peti
tioner
within the period provided above.
List again on 06.08.2015.

(M K HANJURA)
RegistrarSB
Signature Not VerifiedDigitally signed by
Sushma Kumari Bajaj
Date: 2015.04.18
10:27:02 IST
Reason: